

Complaints against Tata firms

2813. SHRI V. NARAYANASAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that SEBI has received complaints from investors against Tata firms i.e. Tata Timkan and Tata Elxi (I) Limited for violation of rules; and

(b) if so, what action was taken by SEBI against these Tata companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RA-MESHWAR THAKUR): (a) and (b) SEBI has received a number of complaints against Tata Timken Ltd., and, Tata Elxi (I) Ltd. from investors regarding non-receipt of refund order allotment advices and non-receipt of shares etc. SEBI has attended to these complaints by taking up the matter with the companies as well with the concerned market intermediaries.

State	1989	1990	1991
Punjab	1
Maharashtra	3
Tamil Nadu	3	6	7
West Bengal	..	2	1
Delhi (U.T.)	4	16	3

Details about the detentions made by State Governments are not maintained.

(b) and (c) Under the NDPS Act, there is a provision of trial of criminal

Foreign Nationals detained in narcotic cases

2814. DR. SANJAYA SINH: Will the Minister of FINANCE be pleased to state:

(a) what are the State-wise details of foreign nationals detained during the last three years, till date in connection with narcotic cases;

(b) whether Government have set up Special Courts, for dealing with such cases; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RA-MESHWAR THAKUR): (a) The State-wise details of foreign nationals detained by the Central Government during the last three years, till date, under the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 are as follows:—

cases by Special Courts. These courts have to be established by State Governments/Union Territories Administrations. Such Courts have been established in the following States:—

Sl. No.	State	No. of Special Courts
1.	Maharashtra	4
2.	Manipur	4
3.	Goa	1
4.	Tripura	1